44

cheapest SMP/SNF, has not been accepted;

(d) where it is also a fact that this is being done at the instance of Contractors supplying mixed milk and the loss likely to be incurred by Delhi Milk Scheme due to non acceptance of the offer; and

(e) if so, the action taken against the officials responsible for this losses?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b) No, Sir. National Dairy Development Board (NDDB) from whom Delhi Milk Scheme had procured in early 1992 the butter oil for use in the lean season has offered to take back the unutilised quantity of butter oil at the same rate it had supplied plus sales tax and transportation charges. The decision to return the butter oil to NDDB and to stop procurement of liquid skimmed milk has been taken keeping in view the overall cost economics with the advent of flush season from November, 1992 when the commitment of Delhi Milk Scheme to procure fresh milk as per the existing agreements increased.

(c) and (d) Neighther the offer of single party for supply of liquid skimmed milk at Rs. 3.25 per kg was accepted in view of the reply to (a) and (b) above nor has this decision been influenced by any contractor.

(e) Does not arise in view of reply to (a) to (d) above.

Purchase of Mixed Milk by D.M.S.

3828. SHRI ABDUL SAMAD SIDDIQUI: DR. FAGUNI RAM:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that after rejecting the tender of ten mixed milk suppliers, Delhi Milk Scheme has been purchasing milk at a much higher rate from the three contractors and after accepting the offer a condition was imposed in the agreement to pay premium and get rebate and this condition was not made known to other contractors at the time of negotiations;

(b) if not, what are the details in this regard and the quantity of mixed milk purchased so far during the year 1992 from the above three Contractors and the rates thereof month-wise and contractor-wise;

(c) whether there is any Scandal involving loss of crores of Rupees to D.M.S.; and

(d) if so, who is responsible for this loss and what steps have been taken to enquire into the matter?

THE. MINISTER OF STATE IN MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) to (d) Information is being collected and will be laid on the Table of the House.

3829. [Transferred to 17th December, 1992].

गढ़वाल के पीड़ितों को केन्द्रीय सहायता

3830. श्री राम रतन रामः क्या कृषि मंत्री यह बताने को कृपा करेंगे किः

(क) क्या यह सच है कि उत्तर प्रदेश सरकार नै उत्तर प्रदेश के गढ़वाल मंडल में अक्तूबर, 1991 में आये भूकम्प से पीडि़त व्यक्तियों को राहत देने के प्रयोजन से 217 करोड़ रुपये की केन्द्रीय सहायता की मांग की है:

(ख) यदि हां, तो राज्य को कितनी धनराशि उपलब्ध करायी गई है: और

(ग) यदि अभी तक ब्लेई धनराशि नहीं दी गई
है तो इसके क्या कारण है?

कृषि मंत्रालय में राज्य मंत्री (श्री मुल्लापल्ली रामचन्द्रन): (क) उत्तर प्रदेश सरकार ने अक्तूबर, 1991 में आए भूकम्प के बाद राहत, पुनर्वास तथा निर्माण गतिविधियों के लिए 262.51